

**Central Administrative Tribunal
Lucknow Bench**

RA No.28/2009

In

OA No.119/2009

Lucknow this the 15th day of May, 2009.

**Hon'ble Mr. Shanker Raju, Member (J)
Hon'ble Dr. Veena Chhotray, Member (A)**

Gopal Nath Goswami & Another

-Review Applicants

-Versus-

Union of India & Others

-Respondents

O R D E R (By Circulation)

Hon'ble Mr. Shanker Raju, Member (J):

Respondents No.6 & 7 have filed this RA. A detailed order has been passed on 18.3.2009, directing empanelment of the applicant in the select list of 2005, as per order dated 10.2.2006. It is now stated that there is no provision in the Re-organization Act, 2000 and principle of estoppel does not act against law.]

2. In our considered view, an attempt has been made to re-agitate the issue as if in appeal, which is not permissible under Section 22 (3) (f) of the Administrative Tribunals Act, 1985. Accordingly in view of the decision of the Apex Court in **State of West Bengal v. Kamal Sen Gupta**, 2008 (9) SCALE 509 this RA is rejected in circulation.

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(Dr. Veena Chhotray)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

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